

in the months from December, 1957 to April, 1958; and

(b) the number of such evacuee buildings the possession of which has since been given to the purchasers?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) 129 properties as follows:—

December, 1957	52
January, 1958	9
February, 1958	68
March, 1958
Total	129

Figures for April, 1958, are not yet available.

(b) Of the properties auctioned between December, 1957 and March, 1958, possession of only two properties has been given to the purchasers but during this period possession was also given of 418 properties which had been auctioned prior to December, 1957

State Trading Corporation of India (Private) Ltd.

3373. Shri V. C. Shukla: Will the Minister of Commerce and Industry be pleased to state:

(a) the precise cases in which while the contracts for purchase or sale were concluded by the State Trading Corporation of India (Private) Ltd., the deliveries of consignments on board the ship for export, and the handling and distribution of goods on import, were looked after by the Corporation's Business Associates; and

(b) the particulars of such Business Associates?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) In respect of 50 per cent of the export of Iron Ore made during July, 1957 to January, 1958, deliveries of consignments on Board the ship for export were arranged directly by the Corporation. In all other cases of exports such deliveries were arranged

by the State Trading Corporation's suppliers.

In regard to imports, handling and distribution of goods has invariably been arranged through the agencies specifically appointed by the Corporation for this purpose.

(b) It will not be in the business interest of the Corporation to furnish particulars.

State Trading Corporation of India (Private) Ltd.

3374. Shri V. C. Shukla: Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of export contracts for Manganese Ore entered into by the State Trading Corporation of India (Private) Ltd. exclusively by themselves departmentally right from the beginning;

(b) the total tonnage contracted;

(c) the total tonnage actually supplied;

(d) the price or prices at which contracted;

(e) the handling charges per ton; and

(f) the penalty, if any, paid by the State Trading Corporation?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) (i) 21 Direct

(ii) 18 through business associates

(b) (i) 2,06,242 tons upto end March against Direct.

(ii) 3,60,000 tons through agents upto end March '58

(c) (i) 1,30,644 tons against Direct upto end March.

(ii) 1,62,696 against the rest

(d) The handling charge varies from port to port. The necessary information is being collected and will be placed on the Table of the House.

(e) and (f). it is not the practice for business houses to disclose these details.